

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 809 of 2020

IN THE MATTER OF:

M/s. Palm Products Pvt. Ltd.

...Appellant.

Versus

T.V.L. Narsimha Rao & Anr.

...Respondents.

Present:

For Appellant: Mr. Rishav Banerjee, Ms. Bhavya Sethi, Advocates.

**For Respondent: Mr. Shambo Nandy and Ms. Akanksha Kaushik,
Advocates for R-2.**

TVL Narasimha Rao (R-1 in person) RP.

ORDER
(Virtual Mode)

24.02.2021 Learned Counsel for the Appellant partly heard.

Learned Counsel for the Appellant and Resolution Professional may file Copy of the Order passed in I.A. No. 677 of 2019 referred by the Adjudicating Authority in Paragraph 16 of the Impugned Order.

List the Appeal for further arguments on **26th February, 2021** as **Part-Heard.**

Interim Orders to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.